

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 1104 of 2011

(Arising out of OIA-SA/65-68/VAPI/2011 Date-20/06/2011 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI)

M/s. Unimark Remedies Ltd

Enterprise Centre, 1st Floor, Off Nehru Road, Vile Parle (east),
MUMBAI, MAHARASHTRA

.....Appellant

VERSUS

C.C.E. & S.T.-Vapi

4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Vapi
Vapi, Gujarat-396191

.....Respondent

WITH

- **Excise Appeal No. 1105 of 2011 (M/s. Yogesh Parikh)**
- **Excise Appeal No. 1106 of 2011 (M/s. Kirti Shah)**
- **Excise Appeal No. 1107 of 2011 (M/s. K P C Nair)**

(Arising out of OIA-SA/65-68/VAPI/2011 Date-20/06/2011 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI)

APPEARANCE:

Shri. Ishan Bhatt, Advocate for the Appellant

Shri. G.Jha, Authorized Representative for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 10400-10403 /2020

DATE OF HEARING: 05.02.2020

DATE OF DECISION:05.02.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted..

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**